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• **Coffee Board**

Title: Motion for election of two members to the Coffee Board. (Motion adopted).

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI E.V.K.S. ELANGO VAN): I beg to move the following:-

"That in pursuance of section 4(2)(b) of the Coffee Act, 1942 read with rule 4(2) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, for the remaining term of the Board, that is, up to 22nd April, 2006, subject to the other provisions of the said Act and Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of section 4(2)(b) of the Coffee Act, 1942 read with rule 4(2) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, for the remaining term of the Board, that is, up to 22nd April, 2006, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.